

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1424/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

NAME OF THE PARTIES: Ramky Infrastructure Ltd.

V/s.

Housing Development & Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Mr. Sanjay Udeshi Mr. Darshan Ashar ilb Sanjay Udeshi & Co Advocates for Petitioner		
2)	Mr. Anil Wani Advocate for Respondent with Adv. Eva Affonso		

ORDER

T.C.P. No. 1424/I&BC/NCLT/MB/MAH/2017

1. Learned Representatives of both the sides are present.
2. Learned representatives have placed on record a Settlement Agreement mutually arrived at between the parties.

3. Petitioner has placed an Application seeking permission for withdrawal of TCP No. 1424/2017. Permission granted.

4. TCP No. 1424/2017 is disposed of as withdrawn in terms of the mutual settlement agreement between the parties.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 10.11.2017
vkr

Sd/-

M.K. Shrawat
Member (Judicial)